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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

1-
O.A.NO.1127/2003

Tuesday, this the 6th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

S.C. Bhatia, 164, Anupam Apt.
MB Road, Saket, New Delhi-68
(By Advocate: Shri G.K. Aggarwal) ..Applicant

Versus

1. Union of India through
Secretary, Ministry of Urban
Development & Poverty
Alleviation, Nirman Bhawan, New Delhi-1
2. The Secretary
Union Public Service Commission
Shahjahan Road, New Delhi-11 ..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant states that the applicant would submit a representation claiming relief of relaxation pertaining to three years of regular service before he can be promoted to the post of Additional Director General (Arch.). Learned counsel for applicants that within a week the said representation shall be submitted.

2. Keeping in view the said fact, it is directed that if within a week from today the representation as such is submitted to respondent No.1, the decision thereto would be taken within one month of the receipt of the same and communicated to the applicant by passing a speaking order.

3. With these directions, OA is disposed of.

(Govindan S. Tampi)
Member (A)

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Ag
(V.S. Aggarwal)
Chairman